

13.40 hrs.

NARCOTIC DRUGS AND PSYCHOTROPIC SUBSTANCES (AMENDMENT) BILL*

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A. K. PANJA): I beg to move for leave to introduce a Bill to amend the Narcotic Drugs and Psychotropic Substances Act, 1985.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Narcotic Drugs and Psychotropic Substances Act, 1985."

The Motion was adopted.

SHRI A. K. PANJA: I introduce † the Bill.

MR. DEPUTY SPEAKER: The House now shall take up matters under the Rule 377.

13.41 hrs.

MATTERS UNDER RULE 377

[Translation]

- (1) **Need to rehabilitate hawkers uprooted by the local authorities by constructing kiosks**

SHRI NIHAL SINGH JAIN (Agra): There has been an unprecedented increase in the urban population, but the employment opportunities have not increased accordingly. Therefore, obstructing the people with limited means from earning their living may have serious consequences. The municipalities and concerned Departments in almost all cities remove the small hawkers

who have been earning their living by selling goods in retail for the last several years. Sometimes it may be appropriate to remove the hawkers for the maintenance of beauty of the city and for the smooth movement of traffic, but the local bodies remain apathetic towards their rehabilitation and leave them to their fate.

In this connection, it is not only essential to accord highest priority to their rehabilitation but the concerned bodies should be provided with necessary financial and other resources and effective co-ordination among different Departments should be established for this purpose. The Ministry of Urban Developments should formulate a comprehensive plan in this regard for the guidance of State Governments. Under this plan, provisions should be made for the construction of kiosks, small shops on the vacant land near National Highways, Railway Land, Sojourn state land (Nezul) and vacant land of the local bodies and allotment of these kiosks to displaced persons. Funds should be provided by financial institutions like HUDCO, Urban Development Authorities, and other banks, free of interest and such alternative arrangements should invariably be made before these people are displaced.

I urge upon the Central Government to give topmost priority to all the aforesaid suggestions.

[English]

- (II) **Need to check drug trafficking**

DR. PHULRENU GUHA (Contai): Drug Trafficking and drug addiction are assuming menacing proportions in our country. India has become the main transit point for trafficking. There is a close connection between narcotic smuggling and terrorism. It is dangerous for peace and stability of our country.

I request the Government that the con-

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nection between drug trafficking and terrorism must be broken.

(III) Need to consider 'Mandal' as the defined area in place of 'Taluka' for crop insurance benefits

SHRIMATI BASAVARAJESWARI (Bellary): Mr. Deputy Speaker, Sir, the Comprehensive Crop Insurance Scheme introduced by the Government of India is being implemented from Kharif, 1985 season. As per the guidelines issued by the Union Government 'taluka' is the defined area. If the actual average yield per hectare of the insured crop for the defined area determined on the basis of crop cutting experiments in the insured season falls short of the specified threshold yield, all the insured farmers growing that crop in the defined areas are eligible for the benefit under the scheme. Even if the actual yield is less than the threshold yield in a mandal or village, and the taluka average is more than the threshold yield, farmers in that mandal/village area, are not eligible for the benefit. The Government of India has been requested to declare the 'mandal' as the defined area in place of 'taluka'. Since the Union Government has not yet communicated its administrative approval for the implementation of the crop insurance scheme during 1988-89, it has not been possible for the State Government to issue necessary notification for the implementation of the scheme during 1988-89.

Therefore, I appeal that this matter be taken up on priority basis.

[Translation]

(iv) Need to construct a railway line between Bar (District Pali) and Bilara (District Jodhpur)

SHRISHANKAR LAL (Pali): Rajasthan only has 16.41 kms. of railway line as compared to the national average of 18.81 kms. per 1000 kms of railway lines in the country. Keeping in view the need for economic development of Rajasthan and public inter-

est, it is essential to construct a railway line between 'Bar' station in the district Pali and Bilara Station in district Jodhpur. Survey of this project was undertaken earlier also, but in changed circumstances, another survey should be conducted in a time-bound programme keeping in view the suggestions made by the representatives of the people. As the State Government is ready to provide full assistance, the survey should be completed and the project should be cleared and its work should be undertaken on a priority basis.

(v) Need to complete Manmad-Indore Railway Line to make it possible to open a third railway line between Delhi and Bombay

SHRI VIJAY N. PATIL (Erandol): There is urgent need of third railway line between Bombay and Delhi due to heavy traffic caused by south bound trains on busy Jhansi-Itarsi section of Central Railway. The demand for Manmad-Indore railway line is very old. Recently, Gwalior-Pune-Indore railway line has been constructed. Hence, if Manmad-Indore railway line is completed, it will become possible to open a third railway line between Bombay and Delhi. Thus, the distance between Delhi and Bombay will be reduced by about 150 kms. as compared to the Western Railway route. Out of about 1,250 kms between Delhi and Bombay (via Gwalior-Indore-Manmad) only the stretch of about 259 kms between Manmad and Indore remains to be completed.

I urge upon the Railway Minister to give a serious thought to this proposal and sanction it. This will cater to the needs of tribal and backward areas of Maharashtra and Madhya Pradesh, and passengers travelling between Delhi and Bombay including goods transportation. This will benefit the Railways as well.

(vi) Need to sanction and complete the second stage of Sri Ram Sagar Project (Andhra Pradesh)

SHRI B.N. REDDY (Miryalguda): Sec-